IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

6. **IA-3355(MB)2024 IN**
C.P. (IB)/2119(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **03.07.2024**

NAME OF THE PARTIES: Vedanth.Com Worldwide Limited
Vs.
Karthik Alloys Limited

SECTION: 9, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

IA-3355(MB)2024

1. Adv. T N Chandrassekar, Ld. Counsel for the Applicant present through VC. Ms. Maitri Malde, Ld. Counsel for the Respondent present.

2. Ld. Counsel for the Respondent seeks time to file reply. Counsel for the Respondent is directed to file reply within four (4) weeks with a copy served upon the other side two days in advance of the next date of hearing.

3. List this matter for further consideration on **06.09.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

03.07.2024 / *Bmb*